National Company Law Tribunal

Allahabad Bench

CP No. 18/Ald/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: M/s Himalaya dassani v/s South East U.P. Transmission.

SECTOR OF THE COMPANIES ACT: UNDER SECTION 09 of 1& B Code, 2016 of the Companies Act, 2013.

Sl. No. Name Designation Representation Signature

1.

Order Dated 17.03.2017

<u>CP No.</u> CP No. 12/Ald/2017: M/s Himalaya dassani v/s South East U.P. Transmission.

Mr. Pawan Sharma represents company petitioner. In the present matter, the registry was directed to make scrutiny of the case. However its report is still awaited.

In this matter this tribunal has earlier issued a notice through petitioner counsel. the opposite party. However today there is no representation from their side although the proof of service of notices has been filed before us enclosing a copy of the website India Post which shows that notices have been delivered on 7th March, 2017.

Since today there is no presentation from opposite party. The argument of counsel for petitions are heard. The order is present application is reserved subject to the report on the scrutiny. Made by the registry.

The case be listed on 24th March, 2017.

Compliance

H.P. CHATURVEDI, MEMBER (JUDICIAL)